

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 3476
TO BE ANSWERED ON FRIDAY, THE 13TH MARCH, 2026**

FUNDS FOR FAST-TRACK SPECIAL COURTS (FTSCs)

**3476. DR. NISHIKANT DUBEY:
SHRI PRAVEEN PATEL:
SHRI DULU MAHATO:
SHRI CHAVDA VINOD LAKHAMSHI:
SHRI ALOK SHARMA:
SHRI PRADEEP KUMAR SINGH:
SMT. HIMADRI SINGH:
DR. RAJESH MISHRA:
SHRI P P CHAUDHARY:
SHRI CHAVAN RAVINDRA VASANTRAO:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SMT. KAMALJEET SEHRAWAT:
SHRI SUDHEER GUPTA:
DR. HEMANG JOSHI:
SHRI SURESH KUMAR KASHYAP:
SHRI SHANKAR LALWANI:
SHRI MADHAVANENI RAGHUNANDAN RAO:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Fast-Track Special Courts (FTSCs) working in all the 36 States and Union Territories at present, State and UT-wise;
- (b) the details of funds allocated under the FTSC Scheme, including funds from the Nirbhaya Fund, that have been utilised fully by all States/UTs and if not utilised, the details of under-utilisation and corrective measures taken;
- (c) whether the Government proposes to increase the number of special fast track courts to deliver swift justice in sexual offence cases; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts, are given at **Annexure**.

(b) to (d): The FTSCs have been set up and operationalized under the Nirbhaya Fund. The Department has released a sum of ₹1210.91 crore to the States/UTs since its inception to ensure the smooth functioning of the courts. The funds are released on the pattern of Centrally Sponsored Scheme (Central share: State share :: 60:40, 90:10) to cover the salaries of one Judicial Officer along with 7 support Staff and a Flexi Grant for meeting the day-to-day expenses. The funds are reimbursed to the States/UTs after receipt of the expenditure statements from them. During the current financial year, funds to the tune of ₹176.36 crore have been released to the States/UTs.

The number of FTSCs required to be established is determined at the time of approval of the Scheme.

State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts (as on 31.01.2026)

Sl. No.	State/UT	Functional Courts	
		FTSCs including exclusive POCSO	Exclusive POCSO
1	Andhra Pradesh	16	16
2	Assam	17	17
3	Bihar	54	48
4	Chandigarh	1	0
5	Chhattisgarh	15	11
6	Delhi	16	11
7	Goa	1	0
8	Gujarat	35	24
9	Haryana	18	14
10	Himachal Pradesh	6	3
11	J&K	4	2
12	Karnataka	30	16
13	Kerala	55	14
14	Madhya Pradesh	67	56
15	Maharashtra	37	0
16	Manipur	2	0
17	Meghalaya	5	5
18	Mizoram	3	1
19	Nagaland	1	0
20	Odisha	44	23
21	Puducherry	1	1
22	Punjab	12	3
23	Rajasthan	45	30
24	Tamil Nadu	20	20
25	Telangana	36	0
26	Tripura	3	1
27	Uttarakhand	4	0
28	Uttar Pradesh	218	74
29	West Bengal	8	8
	TOTAL	774	398

Source: As per data provided by the High Courts